Central Administrative Tribunal Madras Bench

OA/310/01264/2018

Dated Monday the 18th day of February Two Thousand Nineteen

PRESENT

Hon'ble Mr. T.Jacob, Member(A)

N.Arumugam S/o Narayanaswamy Pillai, Painter/MA CRF (T.No.66155/PMT.No.5290), Heavy Vehicle Factory, Avadi, Chennai 600054. ... Applicant By Advocate **M/s.D.Magesh**

Vs.

- 1. The Union of India, rep by
 The Secretary to the Government of India,
 M/o Defence, South Block,
 New Delhi-11.
- 2. The General Manager, Engine Factory, Avadi, Chennai 600 054.
- 3. The Controller of Finance & Accounts, Heavy Vehicles Factory, Avadi, Chennai 600 054. ... Respondents

By Advocate Ms.Shanthini

ORAL ORDER

[Pronounced by Hon'ble Mr.T.Jacob, Member(A)]

The applicant has filed this OA seeking seeking the following relief:-

"To direct the respondents to regularize in full the casual service rendered by the applicant herein from the date of their initial appointment with all consequential benefit in terms of the order passed by the High Court dated 18.10.2011 in W.P.No.2598 of 2010 and W.P.No.19434 of 2009 and pass such further or other orders as may be deemed fit and proper."

The respondents have entered appearance and filed a reply stating that the

applicant has erroneously impleaded the General Manager, Engine Factory, Avadi,

Chennai, as the 2nd respondent instead of the General Manager, Heavy vehicles Factory,

Avadi, Chennai, who is the employer of the applicant. Therefore, any order passed in

this OA will not be legally binding on the 2nd respondent as the 2nd respondent is not the

competent authority to implement the order in the case of the applicant.

3. However, today when the matter is taken up for hearing, learned counsel for the

applicant submits that the applicant would like to withdraw the OA with liberty to file a

fresh OA. He has made an endorsement to this effect in the records.

4. Accordingly, permission is granted to withdraw the OA with liberty to file fresh

OA. OA is dismissed as withdrawn.

(T.Jacob) Member(A) 18.02.2019

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